



**The Tripura Tribal Areas Autonomous District  
Council Members' Hostel (Occupation and Use)  
Rules, 1989.**





TRIPURA TRIBAL AREAS AUTONOMOUS DISTRICT COUNCIL SECRETARIAT  
EAST PALACE COMPOUND : AGARTALA

No.F.9(21)/Secy/TTAADC/89

Dated, Agartala, the 8th Nov, 1989.

NOTIFICATION :

Whereas it is necessary to lay down certain rules regarding occupation and use of the Autonomous District Council Members' Hostel and for matters connected therewith and incidental thereto :

2. NOW WHEREFORE, the Chairman, TTAADC hereby makes the following rules to regulate the occupation and use of the Autonomous District Council Members' Hostel, namely :-

Short title  
and commence-  
ment.

1 (i). These rules may be called the "Tripura Tribal Areas Autonomous District Council Members' Hostel(Occupation and Use) Rules, 1989.

(ii). They shall come into force at once.

2. In these rules, unless the context otherwise requires,

(a). "Chairman" means the Chairman of the TTAADC;

(b). "Hostel" means the premises for the purpose of accommodation of the Members of the District Council, Tripura;

(c). "Member" means the Member of the TTAADC;

(d). "Secretary" means the Secretary to the District Council;

(e). "Family" means the husband, or the wife as the case may be, his dependent children and parents;

Control.

3. The management including allotment of seats other than Member in the Hostel shall be under the Administrative control of the Secretary.

Allotment of  
Seats to Mem-  
bers.

4. The Business Advisory Committee of the District Council shall allot a seat to each Member in the Hostel. A Member is not permitted to interchange his seat so allotted without the consent of the Business Advisory Committee. No person shall be allotted any seat which is already been allotted to a Member

Provided that if the seat, allotted to a Member, is vacant, his family can be accommodated against such vacant seat :

Contd...



Provided further that the family of a Member shall not be accommodated in the rooms of the Members during the Session of the District Council.

Accommodation for guests and others.

5. Accommodation to persons other than the Members and his family such as guests of the Members, Officers of the Central or State Govt. and Statutory Corporations may also be provided on requisition receipt from them three days in advance. The requisition for such accommodation shall be submitted in Form appended to the Schedule to these rules, to the Secretary who on the basis of priority of receipt of the requisition and subject to availability of seats in the Hostel may provide accommodation to such persons.

Provided that such persons to whom accommodation have been provided will be liable to vacate the seats if any requisition from any Member or Members for accommodation of his family is received.

Rate of seat rent.

- 6.(1). The seat rent in the Hostel shall be as follows :-
- (a). For the the Member of Members of the family of a Member =Rs.2/- per seat per day.
  - (b). Former Members =Rs.2/- per seat per day.
  - (c). Guests of the Member =Rs.3// per seat per day.
  - (d). Person or officer on official duty =Rs.7/- per seat per day.
  - (e). For other persons for private purposes =Rs.10/- per seat per day.
- (2). The rate of charge for occupation of a seat in the Hostel for a period of 12 hours and less will be half of the rate given in sub-rule (1) above and will be reckoned from the time of occupation.

Provided that full charges are to be paid as indicated in sub-rule (1), if a seat is occupied between 5 p.m. and 5 a.m.

Period of accommodation.

7. The accommodation ordinarily be provided to a person other than Members for the day for which the requisition is made but not exceeding three days at a time. The Secretary may, however, in special circumstances, extend this period if accommodation is available on payment of seat rent at double the rate indicated in Rule 6.

- Cancellation of reservation.
8. Reservation of accommodation in the Hostel in respect of the person other than Member who fails to occupy it on the due date shall be deemed to have been cancelled and subject to these rules the seat for accommodation may be allotted to others on the basis of priority.
- Visitors' Register.
9. A visitors' Register shall be kept in the custody of the Care taker of the Hostel. The Members or any other person allotted accommodation in the Hostel shall enter in the Register his name, the date and hour of his arrival and departure and the amount paid and every such person shall pay his full dues before his departure to the Care taker of the Hostel.
- Restriction regarding use of Hostel.
- 10(1). No one except the person and persons to whom a seat has been allotted in the Hostel by the Secretary shall be allowed to stay in the Hostel.
- (2). No one shall be allowed to use the Dinning Hall or Lounge in the Hostel as living room. Hostel shall not be used for holding party offices by any one to whom accommodation has been given:
- Provided that the Lounge and the Dinning Hall of the Hostel may be used for the purpose of any meeting or for the purpose of holding any Lunch or Dinner by any person or authority with the prior approval of the Secretary and on payment of such rent as may be fixed by him.
- Messing arrangement.
11. Bed tea, breakfast, lunch, afternoon tea and dinner shall be served to the Members or other persons to whom accommodation has been provided in the Hostel from the Hostel Mess. The Hostel Mess shall be run under the immediate control of the Care taker and overall control of the Secretary. The Secretary, may, by general or special orders from time to time fix the price of bed tea, breakfast, lunch, afternoon tea and dinner. No cooking shall be allowed in the room or in the verandah or in the bath room of the Hostel.
- Use of teleph-  
one.
12. The telephone in the Hostel may be used free of charge for local calls only. In no circumstance, the telephone shall be used for Trunk Call or Phonogram purposes.

Provided that the Members may, however, use the telephone for Trunk Call on payment.

Instructions for the occupants of the Hostel.

13. Instructions contained in Annexure "A" and Annexure "B" of the Schedule appended to these rules should be followed strictly. The Secretary may display the instructions in each room of the Hostel.

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SCHEDULE

(See Rule — 5)

(Form of application for allotment of accommodation in the Hostel for ADC Members')

To,  
The Secretary  
to the District Council,  
TTAADC, Agartala.

Sir,

You are requested to allot accommodation in a seat in the Hostel for ADC Members' for me on and from \_\_\_\_\_.

My stay in the Hostel is in connection with the official duty/private purpose.

I shall abide by the rules and instructions of the Hostel.

Yours faithfully,

Signature of the applicant.

(For use in the office of the Secretary to the District Council)

1. Date and time of receipt of application.
2. Particulars of accommodation allotted.
3. Date from which the accommodation has been reserved.
4. Date of cancellation, if any, of the allotment.

\_\_\_\_\_  
Signature of the Secretary to the District Council.

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ANNEXURE "A"

(See Rule — 13)

The occupants of the Hostel may strictly adhere to the following instructions :-

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- (a) An occupant should not fix anything in the room or should not do anything which may cause damage to the rooms or the goodwill of the Hostel.
  - (b) A Member should not do anything by which it may cause disturbance or annoyance to other occupants.
  - (c) Fitting, fixture, furniture or articles kept in a room should not be damaged or destroyed or shifted to any other room.
  - (d) Articles or things given to the Members for their use should not be used by any other person.
  - (e) Before leaving the room or the Hostel, the keys should be handed over to the late taker of the Hostel.
  - (f) Before leaving the Hostel, an occupant should clear off his all dues and deposit the amount with the Care taker.
  - (g) Cooking is not permissible in the Hostel premises.
  - (h) No inflammable goods should be kept in the Hostel rooms.
  - (i) Keeping of any food stuff in the Almirah of the room is strictly prohibited.
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ANNEXURE "B"

( See Rule - 13 )

For smooth functioning of the Hostel, the following instructions may be followed :-

- (a) The Linen should be cleaned and washed after every three days use.
- (b) The Former Members of the ADC alongwith their family may be provided accommodation in the Hostel.
- (c) No lunch and dinner will be served in the Hostel after 2 p.m. and 11 p.m. respectively. Order for lunch and dinner must be placed with the Care taker by 8 a.m. and 6 p.m. respectively.
- (d) One room may be kept reserved for special guests to be declared by ADC.
- (e) A Member should not keep more than two guests at a time.
- (f) Guests of Members who want accommodation in the Hostel must apply to the Secretary alongwith recommendation of the Member concerned.

By order of the Chairman,

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8/11/89  
(B.K. Chakraborty),  
Secretary to the District Council,  
TTAADC.

Copy to :-

1. The Special Secretary to the Governor, Tripura.
2. The Secretary to the Govt. of Tripura, Tribal Welfare Deptt., Agartala.
3. The Director of Welfare for Sch. Tribes, Govt. of Tripura, Agartala.
4. The Stenographer to the Chairman, TTAADC, Agartala.
5. The Principal Private Secretary to the Chief Executive Member, TTAADC, Agartala.
6. The PA/Stenographers to the all Executive Members, TTAADC, Agartala.
7. All Members of the District Council.
8. The Chief Executive Officer, TTAADC, Agartala.
9. All Principal Officers, TTAADC, Agartala.
10. All Executive Officers, TTAADC, Agartala.
11. The Supdt. Engineer, TTAADC, Agartala.
12. The Executive Engineer, West Division, TTAADC, Agartala.
13. The Accounts Officer, TTAADC, Agartala.
14. The Care-Taker, Hostel for ADC Members, Agartala.
15. The Director, Printing and Stationary Deptt., Govt. of Tripura with a request to arrange publication in the next issue of Tripura Gazette. Fifty spare copies of the Notification after its publication in Tripura Gazette may please be sent to this office.



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8/11/89  
(B.K. Chakraborty),  
Secretary to the District Council,  
TTAADC.